

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No .162/MP/2011**

Sub: Petition under Section 62 read with Section 63 of the Electricity Act, 2003 for determination of transmission charges for additional scope of work and corresponding amendment of transmission charges approved by Hon`ble Commission vide its order dated 28.10.2010 for transmission system being established by petitioner as there is a change/addition in the scope of work of the project.

Date of hearing : 13.12.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : East-North Interconnection Company Limited

Respondents : Punjab State Transmission Corporation Limited and Others.

Parties present : 1 . Meenakshi Arora, Advocate for the petitioner  
2. Miss Ambica Garg, Advocate for the petitioner  
3. Shri T.A.Reddy, ENICL  
4. Shri R.K.Shai, PFCCL  
5. Shri Ramchandra, PGCIL  
6. Shri K.Arya, CEA

**Record of Proceedings**

The representative of Bid Process Coordinator (BPC) submitted that a letter seeking adjournment of the matter has been circulated, as he was not able to file reply of the petition. The staff of the Commission confirmed that a request for adjournment has been received from the BPC.

2. The representative of the BPC also requested the Commission to allow time by 19.12.2011 to file its reply.

3. The Commission directed the BPC to file reply, on affidavit, with advance copy to the petitioner, on or before 20.12.2011.
4. The Commission directed the representative of the Bid Process Coordinator, CEA, CTU and Long Term Customers to be present during the next date of hearing.
5. The matter will be listed for hearing on 10.1.2012.

Sd/-  
(T. Rout)  
Joint Chief (Legal)